

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:176
ANSWERED ON:24.11.2014
LAYING PIPELINE THROUGH FARMLANDS
K. Shri Parasuraman

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has taken any step to avoid pipeline through farmlands;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the preventive steps taken by the Government to avoid any loss to farmlands due to laying of pipelines?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) & (b): No, Madam. The pipeline route is selected based on techno-commercial parameters and various governing acts and statutes.

(c): The right of use of land is acquired from farmers/land owners in accordance with the provisions of Petroleum & Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 for laying of pipeline for which adequate compensation is provided for use of land including compensation for actual/presumed loss of crops/plantations. Upon completion of laying of pipeline, land is restored back to its original condition and handed over to land owners/farmers.